

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**STARRED QUESTION NO. 158**  
(TO BE ANSWERED ON 26.07.2017)

**CASES OF CORRUPTION**

**\*158. SHRIMATI BUTTA RENUKA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) in its annual report has recorded more than fifty cases of alleged corruption, nepotism, etc.;
- (b) if so, the details thereof;
- (c) whether any action has been taken in this regard; and
- (d) if so, the details thereof, and if not, the reasons therefor?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): A statement is laid on the table of the House.

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**STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION No. 158 BY SHRIMATI BUTTA RENUKA FOR 26.07.2017 REGARDING 'CASES OF CORUPTION'.**

(a) to (d): The Central Vigilance Commission (CVC) is a statutory body constituted under CVC Act, 2003. As per Section 8(1)(g) of the CVC Act, 2003, the CVC tenders advice to the Central Government, Corporations established by or under any Central Act, Government Companies, Societies and Local Authorities owned or controlled by the Central Government on such matters as may be referred by that Government, said Government Companies, Societies and Local Authorities owned or controlled by the Central Government or otherwise. However, the recommendations of the Commission are advisory in nature. The Disciplinary Authority is the final authority to accept such advice and take further necessary action or to deviate from such advice and the instructions provide for such deviation subject to following the instructions/ procedure.

Under Section 14 of CVC Act 2003, the Commission is to present a report annually to the President as to the work done by the Commission. The deviations, if any, of the Disciplinary Authorities with reference to the advices rendered are reported in such Annual Report.

In the Annual Report of CVC there is a chapter on 'Non-Compliance of Commission's advice'. In the Annual Report of year 2016, the CVC has reported 52 cases of deviation from the prescribed procedure or of non-acceptance in respect of Disciplinary Proceedings and sanction for prosecution. However, all of them cannot be classified as cases of alleged corruption, nepotism, etc.

It is also reported in the Annual Report that during 2016, in pursuance of the Commission's advice, the Competent Authorities in various organizations issued Sanction for Prosecution against 154 Public Servants, imposed major penalties on 1904 public servants and minor penalties on 1034 public servants.

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